

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1050/2024 (IA NO.
362/2024)**

IN THE MATTER OF:

Ritisha Gond D/o Gopal Gond APPLICANT
 VS
 Union of India & Ors. RESPONDENT

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FILED BY:

Ankit Verma

(ANKIT VERMA)
STANDING COUNSEL FOR STATE OF U.P.
A-15 FF, NIZAMUDDIN EAST
NEW DELHI-110013.
MOB :- 09990804440
ankit.scngtup@gmail.com

Dated: 16.11.2024

Ref. No.: G1017/O.A. No. 1050/2024

Date: 16/11/2024

From,

**Badri Nath Singh,
District Magistrate,
Sonbhadra.**

To,

**The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in**

Sub:- Submission of response on behalf of District Magistrate, Sonbhadra in compliance of directions issued by Hon'ble NGT vide order dated 09.08.2024 in the matter of O.A. No. 1050 / 2024 Ritisha Gond D/o Gopal Gond Versus Union of India & Ors.

Sir,

In Compliance of Hon'ble NGT order dated 09.08.2024 in the matter of O.A. No. 1050/2024, Ritisha Gond D/o Gopal Gond Versus Union of India & Ors. the response of District Magistrate, Sonbhadra is being filed herewith.

It is requested that the aforesaid response may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Your's faithfully,


(Badri Nath Singh)
**District Magistrate,
Sonbhadra**



Signature- Sanskar Jain
A.C.C. Name - Sanskar Jain
A.C.C. Code - UP14757204
A.C.C. Address - Barhauhi Chauraha,
Civil Lines, Robertsganj-Sonbhadra
Mobile No. - 9315451488
License No. - 119

e-Stamp

Certificate No.	: IN-UP63995662939513W
Certificate Issued Date	: 16-Nov-2024 07:55 PM
Account Reference	: NEWIMPACC (SV)/ up14757204/ ROBERTSGANJ SADAR/ UP-SNB
Unique Doc. Reference	: SUBIN-UPUP1475720424734239878205W
Purchased by	: DISTRICT MAGISTRATE SONBHADRA
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: DISTRICT MAGISTRATE SONBHADRA
Second Party	: Not Applicable
Stamp Duty Paid By	: DISTRICT MAGISTRATE SONBHADRA
Stamp Duty Amount(Rs.)	: 10 (Ten only)

2 Tickets Rs. 20
(P.N. Soney)
Notary Sonbhadra



Please write or type below this line

Before The National Green Tribunal Principal Bench New Delhi
Original Application No. 1050/2024 (I.A.No. 362/2024)

In the Matter of
Ritisha Goud & Gopal Goud ... Applicant
Vs.
Union of India & Ors. ... Respondent(s)

Affidavit of Badri Nath Singh & Sri Jagannath Singh
aged 56 yrs., presently posted as District Magistrate
Sonbhadra.

(The contents of the Affidavit are enclosed herewith)



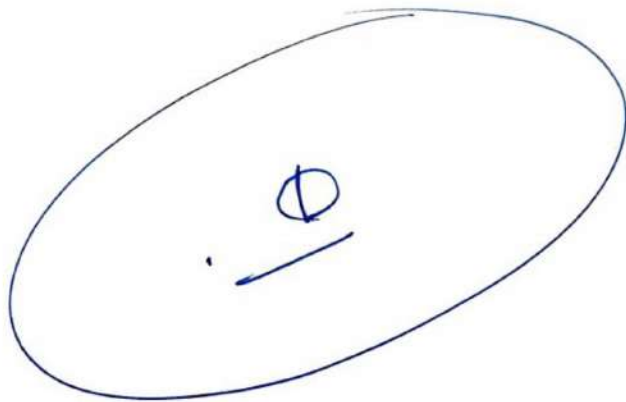
Shri/Bani Badri Nath Singh
Shri. P. N. Soney
has been identified by Shri. P.N. Soney
Appeared before me on 16/11/2024
I certified that he/she/it is the person
of facts mentioned in the application and
administered oath to him/her/it

(P.N. SONEY)
Adv NOTARY
ROBERTSGANJ, SONBHADRA

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO- 1050/ 2024 (IA No 362/2024)

IN THE MATTER OF:

Ritisha Gond D/o Gopal Gond

.....Applicant

Versus

Union of India & Ors.

.....Respondent (s)

RESPONSE ON BEHALF OF THE DISTRICT MAGISTRATE,
SONBHADRA IN COMPLIANCE TO THE ORDER DATED 09.08.2024
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO.
1050 OF 2024 IN THE MATTER OF RITISHA GOND D/O GOPAL GOND
VERSUS UNION OF INDIA & ORS.

I, Badmi Nath SinghS/o Shri Jagannath Singh
aged about 56 years, presently posted as District Magistrate, Sonbhadra, do
hereby solemnly affirm and state on oath as under:

1. I say that I am the District Magistrate of the Respondent in the present case
and as such being conversant with the facts and circumstances of the present
case, am competent to swear this affidavit.

2. That vide its order dated 09.08.2024 this Hon'ble National Green Tribunal,
Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the
following direction:-



3. ".....4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
4. That further it is most respectfully submitted that vide its notice dated 09.08.2024 this Hon'ble Tribunal has directed the respondents to file their reply/response.
5. That vide this present original application the applicant has raised a grievance that Respondent No. 15 to 18 are carrying out illegal mining by exceeding the approved lease area and mining is being carried out by these respondents by doing blasting at locations between 30 mtr to 150 mtr from residential habitation. That in pursuance to direction passed by this Hon'ble Tribunal, Joint Committee has been constituted vide Ref. No. 1735/Khanij/2024 dated 30.10.2024. (Annexure No.1) to reviewing the factual Status of the grievances made by the applicant.
6. Representative of District Magistrate, Sonbhadra has participated with the Joint Committee members during the spot visit of the concerned mining leases. The Joint Committee report 12.11.2024 is attached herewith as Annexure No.2).
- Directorate General of Mines Safety, Varanasi Region, Varanasi vide its letter ref. no. S 29025/वा० क्षेत्र(उ०अ०)/2024/सोनभद्र-DM/2654 dated 13.11.2024 (Annexure No.3) informed/concluded following about all the concerned 04 nos. of mining leases i.e. M/s Shri Krishna mining Works, M/s

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Response in OA 1050 of 2024 on the behalf of DM, Sonbhadra




Radhe Radhe Enterprises, M/s Sai Baba Stone works & M/s Maa Kamakhya
Stone Works:-

- “ i. No sign and impression of deep hole blasting was being observed in the mine.
ii. Explosive were used in cartridge form ”

8. The field observations of the Joint Committee report are as follows:-

1. **M/s Radhe Radhe Enterprises Arazi No. 5006Ka, Area-3.40 Hectare) Billi Markundi, Post & Tehsil -obra, District-Sonbhadra.**

- 1.1. During field visit of the joint Committee the above mining lease (Dolo Stone mining) was found non-operational & mining done was found within the approved mining lease Area.
1.2. Mining lease is granted for period of 10 year i.e. from 16.12.2022 to 15.12.2032.
1.3. Show cause notice has been issued against above mining lease vide letter dated ref. no. 1034/khanij/2023 dated 17.07.2023 (**Annexure No.4**) for carrying out illegal mining i.e. mining beyond granted mining lease area by District Magistrate, Sonbhadra. Against show cause notice writ- C No. 25010/2023 Ms Radhe Radhe Enterprises Vs. State of UP and others is pending in Hon'ble High court Allahabad. In the matter of Writ- C No. 25010/2023 Hon'ble High Allahabad vide its order dated 21.11.2023 instructed the following:-

“..... 6. Under such circumstances, the order dated 14.8.2023 passed by the District Magistrate, Sonbhadra, is set aside. The writ petition is **allowed**. ”

copy of order dated 21.11.2023 is annexed as **Annexure**

No.5.

- 1.4. During inspection no evidence of heavy blasting found. Heavy Blasting is not being done by mining leases.
1.5. That the above Mining lease is opencast and semi mechanized and the same have CTO from UPPCB vide ref.No.172591 /UPPCB/Sonebhadra(UPPCBRO)CTO/both/SONBHADRA/2022 dated 22.12.2022, valid up to 31.12.2026.A true copy of the CTO is being annexed herewith as **Annexure No.6.**



2. **M/s Shri Krishna Mining Works (Dolo Stone mining), Gata No. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815Mi, 4816Mi, 4817Mi, 4818Mi, 4853M AND 4820Mi,(Area-8.79 Acres). Vill.-Billi Markundi, Post & Tehsil-obra, District-Sonbhadra.**

- 2.1. During field visit of the joint Committee the above mining lease (Dolo Stone mining) was found non-operational & mining done was found within the approved mining lease Area.
- 2.2. Mining lease is granted for period of 10 year i.e. from 31.05.2016 to 30.05.2026.
- 2.3. No activity of illegal mining was found done by the concerned mining lease.
- 2.4. During inspection no evidence of heavy blasting found. Heavy Blasting is not being done by mining leases.
- 2.5. That the above Mining lease is opencast and semi mechanized and the same have CTO from UPPCB vide ref.No.185739/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023 dated 17.06.2023, valid up to 31.12.2027. A true copy of the CTO is being annexed herewith as **Annexure No-7.**

3. **M/s Sai Baba Stone works (Dolo Stone Mining) Arazi No. 5414Ga, (Area-3.43 Acres)Vill.-Billi Markundi, Post & Tehsil-obra, District-Sonbhadra.**

- 3.1. During field visit of the joint Committee the above mining lease (Dolo Stone mining) was found non-operational & mining done was found within the approved mining lease Area.
- 3.2. Mining lease is granted for period of 10 year i.e. from 31.05.2016 to 30.05.2026.
- 3.3. No activity of illegal mining was found done by the concerned mining lease.
- 3.4. During inspection no evidence of heavy blasting found. Heavy Blasting is not being done by mining leases.
- 3.5. That the above Mining lease is opencast and semi mechanized and the same have CTO from UPPCB vide ref. no.118731/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/2021 dated 19.05.2021 and vide ref. No.120716/UPPCB /Sonebhadra



(UPPCBRO)/CTO/water/SONBHADRA/2021 dated 19.05.2021, valid up to 31.12.2025. A true copy of the CTO is being annexed herewith as **Annexure No-8**.

4. M/s Maa Kamakhya Stone Works (Dolo Stone Mining), Arazi No. 5405Kha, 5406, 5407Ka and 5411, (Area-3.99 Acres) Vill.-Billi Markundi, Post & Tehsil-obra, District-Sonbhadra.

- 4.1. During field visit of the joint Committee the above mining lease (Dolo Stone mining) was found non-operational & mining done was found within the approved mining lease Area.
- 4.2. Mining lease is granted for period of 10 year i.e. from 31.05.2016 to 30.05.2026.
- 4.3. No activity of illegal mining was found done by the concerned mining lease.
- 4.4. During inspection no evidence of heavy blasting found. Heavy Blasting is not being done by mining leases.
- 4.5. That the above mining lease is opencast and semi mechanized and the same have CTO from UPPCB vide ref. No.118730/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/2021 dated 19.05.2021 and ref. No.120713/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2021 dated 19.05.2021, valid up to 31.12.2025. A true copy of the CTO is being annexed herewith as **Annexure No-9**.

9. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

10. That the present affidavit on behalf of the District Magistrate, Sonbhadra is submitted before this Hon'ble Tribunal for kind perusal and consideration.

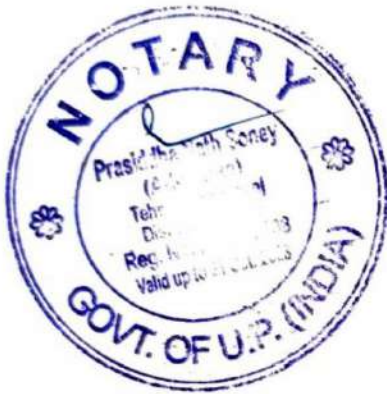



15.11.24
DEPONENT

VERIFICATION:


Verified at Collectorate Sonbhadra on this the 16/11 day of November 2024 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT




Snn/Smt. Radinath Singh
 Shn. [Signature] P/o Sidulpur
 has been identified by Shri D.M. Sonbhadra W/o
 Appeared before me at [Signature] a.m/ P.m.
 I certified that he/she/they admits the truthness
 of facts mentioned in the above declaration, And I
 administered oath to him/her/it.


[Signature]
 16/11/2024
 (P.N. SONEY)
 Adv. NOTARY
 ROBERTSGAN, SONBHADRA



भारत सरकार
Government of India



Aadhaar no issued: 24/01/2014



बद्री नाथ सिंह
Badri / Singh
 जन्म तिथि/DOB: 16/1968
 पुरुष/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
 इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/
 ऑफलाइन एक्सएमएल की स्कैनिंग) के साथ किया जाना चाहिए।
**Aadhaar is proof of identity, not of citizenship
 or date of birth. It should be used with verification (online
 authentication, or scanning of QR code / offline XML).**

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority


Details as on: 14/08/2014

प्रसन्न सिंह, बनकटिया, - - - बनकटिया, बरगो,
 पिन कोड: 272175

Prasanna Singh
 Bankeetia PO Bargy
 Bariga
 Bankeetia, Bariga

www.uidai.gov.in

A



Prasanna Singh
 Registration No. 2014/08
 Valid up to 21 Oct 2028
 GOVT. OF J.P. (INDIA)

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 1735/खनिज/2024

दिनांक 30/10/2024

आदेश

कु० रितीशा गोड़ द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष ओरिजनल अप्लीकेशन नं०-1050/2024 (आई०ए० नं०-362/2024), रितीशा गोड़ बनाम यूनियन आफ इण्डिया व अन्य योजित किया गया है, जिसमें मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 09.08.2024 को निम्न आदेश पारित किये गये हैं:-

1. In this original application the applicant has raised a grievance that Respondent No. 15 to 18 are carrying out illegal mining by exceeding the approved lease area. The submission of the learned counsel for the applicant is that illegal mining is being carried out by these respondents by doing blasting at locations between 30 mtr to 150 mtr from residential habitation, whereas the Tribunal in O.A. No. 304/2019 has settled that the minimum distance from habitation for such mining by blasting is 200 mtr.
2. Further submission of the learned counsel for the applicant is that so far as Respondent No. 15 is concerned the violation has already been found in respect of mining in Arazi No. 5006 Kha and penalty of Rs. 88 lakhs has been imposed and illegal mining up to the depth of 100 ft has been done by these project proponent directly affecting the flow of river Son
3. O.A. raises substantial issue relating to compliance of the environmental norms.
4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
5. List on 21.11.2024

उक्त याचिका में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 09.08.2024 के अनुपालन में जाँच हेतु निम्नवत् समिति का गठन किया जाता है:-

1. प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा द्वारा नामित अधिकारी।
2. खान सुरक्षा निदेशक, भारत सरकार, वाराणसी क्षेत्र, वाराणसी।
3. उप जिलाधिकारी, ओबरा, सोनभद्र।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, सोनभद्र।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
6. ज्येष्ठ खान अधिकारी, सोनभद्र।

उपरोक्त समिति को निर्देशित किया जाता है कि आदेश दिनांक 09.08.2024 में उल्लिखित तथ्यों के क्रम में दिनांक 12.11.2024 को जाँच कर अविलम्ब जाँच आख्या उपलब्ध कराना सुनिश्चित करें, जिससे प्रकरण में ससमय प्रतिउत्तर दाखिल किया जा सके।

(बद्री नाथ सिंह)
जिलाधिकारी,
सोनभद्र।

जिलाधिकारी,
सोनभद्र।



संयुक्त जाँच आख्या:-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल अप्लीकेशन नं0-1050/2024 (आई0ए0 नं0-362/2024) रितीशा गोड़ बनाम यूनियन आफ इण्डिया व अन्य में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 09.08.2024 के समादर में कार्यालय जिलाधिकारी के आदेश संख्या-1735/खनिज/2024 दिनांक 30.10.2024 द्वारा समिति का गठन कर आख्या उपलब्ध कराने के निर्देश दिये गये है। उक्त के अनुपालन में गठित समिति के सदस्यों 1. खान सुरक्षा निदेशक (भारत सरकार), वाराणसी क्षेत्र, वाराणसी, 2. उप जिलाधिकारी, ओबरा, सोनभद्र, 3. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, सोनभद्र, 4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र, 5. ज्येष्ठ खान अधिकारी, सोनभद्र, 6. उप प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, सोनभद्र व खनिज सर्वेक्षक द्वारा दिनांक 12.11.2024 को उक्त याचिका में उल्लिखित खनन पट्टा क्षेत्रों का स्थलीय निरीक्षण किया गया, जिसकी बिन्दुवार आख्या निम्नवत् है:-

1. ओ0ए0 संख्या-1050/2015 में प्रतिवादी संख्या-15 पर उल्लिखित पट्टाधारक मे0 राधे राधे इण्टरप्राइजेज पता-चोपन बाजार चोपन, सोनभद्र पार्टनर-श्री राम आसरे अग्रहरी पुत्र स्व0 हरीराम अग्रहरी निवासी चूड़ी गली, ओबरा, वार्ड नं0-3, परसोई, जनपद-सोनभद्र व अन्य के पक्ष में जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5006क रकबा-3.400 हे0 क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 16.12.2022 से दिनांक 15.12.2032 तक की अवधि के लिए स्वीकृत है।
 - निरीक्षण के समय खनन कार्य बन्द पाया गया। खनन पट्टे की जाँच करने पर खनन कार्य स्वीकृत क्षेत्र के अन्तर्गत किया जाना पाया गया।
 - खनन कार्य से किसी आवासीय/सार्वजनिक भवन अथवा प्राकृतिक नाला को क्षति पहुंचाना नहीं पाया गया है और न ही वन भूमि व वन भूमि से छोड़ी गयी सुरक्षित क्षेत्र में खनन कार्य किया जाना पाया गया।
 - खनन पट्टा क्षेत्र में हैवी ब्लास्टिंग नहीं की जाती है, निरीक्षण में हैवी ब्लास्टिंग के चिन्ह नहीं पाये गये। ब्लास्टिंग से आबादी क्षेत्र/आई0टी0आई0 कालेज/आवासीय ईमारतों को क्षति पहुंचाया जाना परिलक्षित नहीं हुआ है। खनन कार्य, खान सुरक्षा निदेशालय, भारत सरकार से अनुमति प्राप्त कर खान प्रबन्धक/फोरमैन/ब्लास्टर की देख-रेख में सीमित मात्रा में विस्फोटक का प्रयोग कर कन्ट्रोल ब्लास्टिंग से किया जाता है।
 - पट्टा क्षेत्र के आस-पास किसी प्रकार के जंगली जीव-जन्तु यथा अजगर, शाही, छिपकली, सर्प, जंगली बिल्ली, बंदर/लंगूर, लकडबग्घा, सियार, लोमड़ी, भालू, दलदली हिरण, चीतल, चिंकारा, काला हिरण, जंगली सूअर इत्यादि नहीं देखे गये। इस प्रकार खनन पट्टा क्षेत्र में खनन कार्य होने से किसी प्रकार के जंगली जीव-जन्तुओं के प्रभावित होने की कोई सम्भावना परिलक्षित नहीं होती है और न ही जीव-जन्तुओं को क्षति होने की सूचना प्राप्त हुई।





- खनन पट्टा क्षेत्र से निकले उप खनिज डोलो स्टोन को टीपरों के द्वारा स्टोन क्रशर पर ले जाकर क्रश किया जाता है, जहां पर वाटर स्प्रिंटर मशीन लगा होता है। खनन पट्टा क्षेत्र में धूल से बचाव के लिए पट्टाधारक को निर्देशित किया गया कि पट्टा क्षेत्र एवं उप खनिज के निकासी मार्ग पर नियमित रूप से पानी का छिड़काव किया जाय।
- पट्टा क्षेत्र में कार्य कर रहे श्रमिकों द्वारा मास्क, शूज, सेफ्टी बेल्ट इत्यादि सुरक्षा उपकरणों का उपयोग किया जाता है।
- खनन कार्य खान सुरक्षा निदेशालय, वाराणसी से अनुमति प्राप्त खान प्रबन्धक/फोरमैन/ब्लास्टर की देख-रेख में बेंच बनाते हुए किया जाना पाया गया।

2. ओ0ए0 संख्या-1050/2015 में प्रतिवादी संख्या-16 पर उल्लिखित पट्टाधारक मे0 कृष्णा माइनिंग वर्क्स पा0-श्री मधुसूदन सिंह पुत्र श्री राम बदन सिंह निवासी सा0-हिनौती, थाना-घोरावल, जनपद- सोनभद्र एवं श्री दिलीप कुमार केशरी पुत्र स्व0 लक्ष्मण प्रसाद निवासी-अयप्पा मंदिर, बिल्ली मारकुण्डी, जनपद- सोनभद्र के पक्ष में जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860मि0, 4771, 4772, 4780, 4782, 4784, 4845, 4815मि0, 4816मि0, 4817मि0, 4818मि0, 4853मि0, 4820मि0, 4810मि0 रकबा-8.79 एकड़ क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 31.05.2016 से दिनांक 30.05.2026 तक की अवधि के लिए स्वीकृत है।

- निरीक्षण के समय खनन कार्य बन्द पाया गया। खनन पट्टे की जाँच करने पर खनन कार्य स्वीकृत क्षेत्र के अन्तर्गत किया जाना पाया गया।
- खनन कार्य से किसी आवासीय/सार्वजनिक भवन अथवा प्राकृतिक नाला को क्षति पहुंचाना नहीं पाया गया है और न ही वन भूमि व वन भूमि से छोड़ी गयी सुरक्षित क्षेत्र में खनन कार्य किया जाना पाया गया।
- खनन पट्टा क्षेत्र में हैवी ब्लास्टिंग नहीं की जाती है, निरीक्षण में हैवी ब्लास्टिंग के चिन्ह नहीं पाये गये। ब्लास्टिंग से आबादी क्षेत्र/आई0टी0आई0 कालेज/आवासीय इमारतों को क्षति पहुंचाया जाना परिलक्षित नहीं हुआ है। खनन कार्य, खान सुरक्षा निदेशालय, भारत सरकार से अनुमति प्राप्त कर खान प्रबन्धक/फोरमैन/ब्लास्टर की देख-रेख में सीमित मात्रा में विस्फोटक का प्रयोग कर कन्ट्रोल ब्लास्टिंग से किया जाता है।

पट्टा क्षेत्र के आस-पास किसी प्रकार के जंगली जीव-जन्तु यथा अजगर, शाही, छिपकली, सर्प, जंगली बिल्ली, बंदर/लंगूर, लकडबग्घा, सियार, लोमड़ी, भालू, दलदली हिरण, चीतल, चिंकारा, काला हिरण, जंगली सूअर इत्यादि नहीं देखे गये। इस प्रकार खनन पट्टा क्षेत्र में खनन कार्य होने से किसी प्रकार के जंगली जीव-जन्तुओं के प्रभावित होने की कोई सम्भावना परिलक्षित नहीं होती है और न ही जीव-जन्तुओं को क्षति होने की सूचना प्राप्त हुई।





- खनन पट्टा क्षेत्र से निकले उप खनिज डोलो स्टोन को टीपरों के द्वारा स्टोन क्रशर पर ले जाकर क्रश किया जाता है, जहां पर वाटर स्प्रिंटर मशीन लगा होता है। खनन पट्टा क्षेत्र में धूल से बचाव के लिए पट्टाधारक को निर्देशित किया गया कि पट्टा क्षेत्र एवं उप खनिज के निकासी मार्ग पर नियमित रूप से पानी का छिड़काव किया जाय।
- पट्टा क्षेत्र में कार्य कर रहे श्रमिकों द्वारा मास्क, शूज, सेफ्टी बेल्ट इत्यादि सुरक्षा उपकरणों का उपयोग किया जाता है।
- खनन कार्य खान सुरक्षा निदेशालय, वाराणसी से अनुमति प्राप्त खान प्रबन्धक/फोरमैन/ब्लास्टर की देख-रेख में बेंच बनाते हुए किया जाना पाया गया।

3. ओ0ए0 संख्या-1050/2015 में प्रतिवादी संख्या-17 पर उल्लिखित पट्टाधारक मे0 साई बाबा स्टोन वर्क्स पा0-श्रीमती अंजू राय पत्नी श्री धीरज राय निवासिनी ग्राम-बिल्ली मारकुण्डी, जनपद-सोनभद्र एवं श्रीमती शबनम परवीन पत्नी श्री नीसार अहमद निवासिनी-प्रीतनगर, चोपन, जनपद-सोनभद्र के पक्ष में जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5414 ग रकबा-3.43 एकड़ क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 31.05.2016 से दिनांक 30.05.2026 तक की अवधि के लिए स्वीकृत है।

- निरीक्षण के समय खनन कार्य बन्द पाया गया। खनन पट्टे की जाँच करने पर खनन कार्य स्वीकृत क्षेत्र के अन्तर्गत किया जाना पाया गया।
- खनन कार्य से किसी आवासीय/सार्वजनिक भवन अथवा प्राकृतिक नाला को क्षति पहुंचाना नहीं पाया गया है और न ही वन भूमि व वन भूमि से छोड़ी गयी सुरक्षित क्षेत्र में खनन कार्य किया जाना पाया गया।
- खनन पट्टा क्षेत्र में हैवी ब्लास्टिंग नहीं की जाती है, निरीक्षण में हैवी ब्लास्टिंग के चिन्ह नहीं पाये गये। ब्लास्टिंग से आबादी क्षेत्र/आई0टी0आई0 कालेज/आवासीय इमारतों को क्षति पहुंचाया जाना परिलक्षित नहीं हुआ है। खनन कार्य, खान सुरक्षा निदेशालय, भारत सरकार से अनुमति प्राप्त कर खान प्रबन्धक/फोरमैन/ब्लास्टर की देख-रेख में सीमित मात्रा में विस्फोटक का प्रयोग कर कंट्रोल ब्लास्टिंग से किया जाता है।
- पट्टा क्षेत्र के आस-पास किसी प्रकार के जंगली जीव-जन्तु यथा अजगर, शाही, छिपकली, सर्प, जंगली बिल्ली, बंदर/लंगूर, लकडबग्घा, सियार, लोमड़ी, भालू, दलदली हिरण, चीतल, चिंकारा, काला हिरण, जंगली सूअर इत्यादि नहीं देखे गये। इस प्रकार खनन पट्टा क्षेत्र में खनन कार्य होने से किसी प्रकार के जंगली जीव-जन्तुओं के प्रभावित होने की कोई सम्भावना परिलक्षित नहीं होती है और न ही जीव-जन्तुओं को क्षति होने की सूचना प्राप्त हुई।
- खनन पट्टा क्षेत्र से निकले उप खनिज डोलो स्टोन को टीपरों के द्वारा स्टोन क्रशर पर ले जाकर क्रश किया जाता है, जहां पर वाटर स्प्रिंटर मशीन लगा होता है। खनन



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पट्टा क्षेत्र में धूल से बचाव के लिए पट्टाधारक को निर्देशित किया गया कि पट्टा क्षेत्र एवं उप खनिज के निकासी मार्ग पर नियमित रूप से पानी का छिड़काव किया जाय।

- पट्टा क्षेत्र में कार्य कर रहे श्रमिकों द्वारा मास्क, शूज, सेफ्टी बेल्ट इत्यादि सुरक्षा उपकरणों का उपयोग किया जाता है।
- खनन कार्य खान सुरक्षा निदेशालय, वाराणसी से अनुमति प्राप्त खान प्रबन्धक/फोरमैन/ब्लास्टर की देख-रेख में बेंच बनाते हुए किया जाना पाया गया।

4. ओ0ए0 संख्या-1050/2015 में प्रतिवादी संख्या-18 पर उल्लिखित पट्टाधारक मे0 मां कामाख्या स्टोन वर्क्स पा0-श्रीमती अंजू राय पत्नी श्री धीरज राय निवासिनी ग्राम-बिल्ली मारकुण्डी, जनपद-सोनभद्र के पक्ष में जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5405ख, 5406, 5407क, 5411 रकबा-3.99 एकड़ क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 31.05.2016 से दिनांक 30.05.2026 तक की अवधि के लिए स्वीकृत है।

- निरीक्षण के समय खनन कार्य बन्द पाया गया। खनन पट्टे की जाँच करने पर खनन कार्य स्वीकृत क्षेत्र के अन्तर्गत किया जाना पाया गया।
- खनन कार्य से किसी आवासीय/सार्वजनिक भवन अथवा प्राकृतिक नाला को क्षति पहुंचाना नहीं पाया गया है और न ही वन भूमि व वन भूमि से छोड़ी गयी सुरक्षित क्षेत्र में खनन कार्य किया जाना पाया गया।
- खनन पट्टा क्षेत्र में हैवी ब्लास्टिंग नहीं की जाती है, निरीक्षण में हैवी ब्लास्टिंग के चिन्ह नहीं पाये गये। ब्लास्टिंग से आबादी क्षेत्र/आई0टी0आई0 कालेज/आवासीय ईमारतों को क्षति पहुंचाया जाना परिलक्षित नहीं हुआ है। खनन कार्य, खान सुरक्षा निदेशालय, भारत सरकार से अनुमति प्राप्त कर खान प्रबन्धक/फोरमैन/ब्लास्टर की देख-रेख में सीमित मात्रा में विस्फोटक का प्रयोग कर कन्ट्रोल ब्लास्टिंग से किया जाता है।

पट्टा क्षेत्र के आस-पास किसी प्रकार के जंगली जीव-जन्तु यथा अजगर, शाही, छिपकली, सर्प, जंगली बिल्ली, बंदर/लंगूर, लकडबग्घा, सियार, लोमड़ी, भालू, दलदली हिरण, चीतल, चिंकारा, काला हिरण, जंगली सूअर इत्यादि नहीं देखे गये। इस प्रकार खनन पट्टा क्षेत्र में खनन कार्य होने से किसी प्रकार के जंगली जीव-जन्तुओं के प्रभावित होने की कोई सम्भावना परिलक्षित नहीं होती है और न ही जीव-जन्तुओं को क्षति होने की सूचना प्राप्त हुई।

खनन पट्टा क्षेत्र से निकले उप खनिज डोलो स्टोन को टीपरों के द्वारा स्टोन क्रशर पर ले जाकर क्रश किया जाता है, जहां पर वाटर स्प्रिंटर मशीन लगा होता है। खनन पट्टा क्षेत्र में धूल से बचाव के लिए पट्टाधारक को निर्देशित किया गया कि पट्टा क्षेत्र एवं उप खनिज के निकासी मार्ग पर नियमित रूप से पानी का छिड़काव किया जाय।

(Handwritten signatures and initials)



- पट्टा क्षेत्र में कार्य कर रहे श्रमिकों द्वारा मास्क, शूज, सेफ्टी बेल्ट इत्यादि सुरक्षा उपकरणों का उपयोग किया जाता है।
- खनन कार्य खान सुरक्षा निदेशालय, वाराणसी से अनुमति प्राप्त खान प्रबन्धक/फोरमैन/ब्लास्टर की देख-रेख में बेंच बनाते हुए किया जाना पाया गया।

आख्या आवश्यक कार्यवाही हेतु प्रेषित।

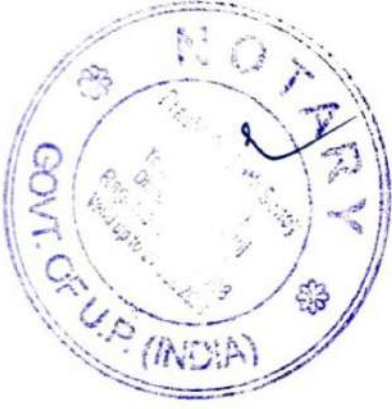
ज्येष्ठ खान अधिकारी,
सोनभद्र।

भू वैज्ञानिक/प्रभारी अधिकारी,
भूतत्व एवं खनिकर्म विभाग,
क्षेत्रीय कार्यालय, सोनभद्र।

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

उप प्रभागीय बनाधिकारी,
सोनभद्र।

उप जिलाधिकारी,
ओबरा, सोनभद्र।





ईमेल/आक द्वारा

ईमेल: dgm@varanasi@gmail.com

दूरभाष नं० 0542-2284911

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, बरहणा विहार कॉलोनी, गेट नं० जेस रोड, वाराणसी, उत्तर प्रदेश 221002



संख्या S 29025/जा० क्षे०(उ०अ०) /2024/सोनभद्र-DM/ 2654

वाराणसी, दिनांक 13.11.2024

प्रेषक:

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में:

जिलाधिकारी,
उत्तर प्रदेश सरकार,
जिला-सोनभद्र (उत्तर प्रदेश)।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष ओरिजनल अप्लीकेशन संख्या-1050/2024 (आई०ए० नं० 362/2024) 'ऋतिशा गोंड पुत्री गोपाल गोंड बनाम भारत संघ' में पारित आदेश दिनांक -09.08.2024 के अनुपालन हेतु संयुक्त समिति द्वारा उल्लेखित खदानों में किए गए निरीक्षण के संबंध में।

महोदय,

कृपया उपरोक्त विषय के संबंध में आपके पत्रांक 1735/खनिज/2024, दिनांक 30.10.2024 के आदेश को संदर्भित करें।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 09.08.2024 को निम्न आदेश पारित किये गये हैं:-

- In the original application the applicant has raised a grievance that Respondent No. 15 to 18 are carrying out illegal mining by exceeding the approved lease area. The submission of the learned counsel for the applicant is that illegal mining is being carried out by these respondents by doing blasting at locations between 30mtr to 150mtr from residential habitation, whereas the Tribunal in O.A. No. 304/2019 has settled that the minimum distance from habitation for such mining by blasting is 200 mtr.
- Further submission of the learned counsel for the applicant is that so far as Respondent No. 15 is concerned the violation has already been found in respect of mining in Arazi No. 5006 Kha and penalty of Rs. 88 lakhs has been imposed and illegal mining up to the depth of 100ft has been done by these project proponent directly affecting the flow of river Son.
- O.A. raises substantial issue relating to compliance of the environmental norms.
- Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
- List on 21.11.2024.



उपरोक्त के संबंध में जनपद-सोनभद्र के ग्राम-बिल्ली मारकुण्डी स्थित 1. मे० कृष्णा माइनिंग वर्क्स, 2. मे० राधे राधे इण्टरप्राइजेज, 3. मे० साई बाबा स्टोन वर्क्स एवं 4. मे० कामाख्या स्टोन वर्क्स की बिल्ली मारकुण्डी पत्थर खदानों के जाँच हेतु समिति का गठन किया गया था, जिसमें खान सुरक्षा निदेशक, भारत सरकार, वाराणसी क्षेत्र, वाराणसी को भी नामांकित किया गया था।

आपके उक्त पत्रांक के आलोक में अधोहस्ताक्षरी एवं जांच समिति के सदस्यों Shri Abhishek Kumar, SDO Forest, Obra, Sonebhadra, Shri Vivek Kumar Singh, SDM, Obra, Shri Sushil Kumar, ASO, PCB, Shri Anuj Kumar, RO Mining, Sonebhadra, Shri Shailendra Singh, DMO, Sonebhadra & Shri Yogesh Shukla, Surveyor, Sonebhadra के साथ दिनांक 12.11.2024 को उक्त 04 खदानों का निरीक्षण किया गया। निरीक्षण के दौरान उपरोक्त चारों खदानों में खान अधिनियम, 1952 एवं उसके तहत बने धात्विक खान विनियम, 1961 के तहत पाये गये Observations बिन्दुवार निम्नलिखित हैं:-

1. मे० कृष्णा माइनिंग वर्क्स

A Prohibitory Order under Section 22(3) of the Mines Act, 1952 for Reg. 106(2)(a) & Reg.118(4) read with 181 of the MMR, 1961, was imposed in the mine, vide letter No. S 29013/ वा०क्षे०(उ०अ०)/141/2022/सोनभद्र/1446-47, dated 05.09.2022, prohibiting employment in the mine except for rectification of the contraventions subject to certain conditions specified therein.

On the day of Inspection no work was being done in the mine. The size of opencast workings was about 231m (east-west) x 172m (north-south) containing two small pits. No machineries & no work person were deployed in the mine on the day of inspection. No Sign of deep hole drilling & blasting was observed during the inspection. No deep hole drilling & blasting permission were granted from this Directorate. Permission for use of HEMM was obtained by this Directorate.

Blaster Report was checked & copies of RE-13, agreement paper for blasting copies were collected from the mine management. From the blaster report and RE-13 records it can be revealed that no deep hole blasting was being done in the mine.

On the North - west 260m Huts & Houses and 33KV Centre line HT Power transmission line passing about 55m. East - 180m Huts & Houses, West - 145m Huts & Houses and 132KV Centre line HT Power transmission line passing about 30m. South - thick residential area adjacent of the boundary. For which management demarked area 100m away from the above structures "no blasting zone". However, a suitable violation for using restricted amount of explosives is being issued as a precautionary measure.

During the inspection, following contraventions under the Metalliferous Mines Regulation, 1961 were observed:

Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.

Regulation 164 (1B) of MMR, 1961: On the North - west 260m Huts & Houses and 33KV Centre line HT Power transmission line passing about 55m. East - 180m Huts & Houses, West - 145m Huts & Houses and 132KV Centre line HT Power transmission line passing about 30m. South - thick residential area adjacent of the boundary within the danger zone of 300 m from the mine.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

Conclusion:

From the observation and various records collected from the management it can be revealed that-

- i) No sign and impression of deep hole blasting was being observed in the mine.
- ii) Explosive were used in cartridge form.

2. मे० राधे राधे इण्टरप्राइजेज

A Prohibitory Order under Section 22A(2) of the Mines Act, 1952 for Reg. 106(2)(a)&(3), Reg. 106(2)(b) & Reg. 115(5) of the MMR, 1961, was imposed in the mine, vide letter No. S 29013/ वा०क्षे०(उ०अ०)/206/2024/सोनभद्र/2072, dated 07.08.2024, prohibiting employment in the mine except for rectification of the contraventions subject to certain conditions specified therein.

On the day of Inspection no work was being done in the mine. The size of opencast workings was about 177 m (east-west) x 200 m (north-south). No machineries & no work person were deployed in the mine on the day of inspection. No Sign of deep hole drilling & blasting was observed during the inspection. No deep hole drilling & blasting permission were granted from this Directorate. Permission for use of HEMM was obtained by this Directorate.

Blaster Report was checked & copies of RE-13, agreement paper for blasting copies were collected from the mine management. From the blaster report and RE-13 records it can be revealed that no deep hole blasting was being done in the mine.

On the North - 170m Huts & houses, 400KV Centre line HT Power transmission line was passing at about 53m away from the north side of the mine boundary, West - 132 KV Centre line HT Power transmission line was passing at about 69m away from the west side of mine boundary, East - 255m Huts & houses. For which management demarked area 100m away from the power transmission lines as "no blasting zone". However, a suitable violation for using restricted amount of explosives is being issued as a precautionary measure.

During the inspection, following contraventions under the Metalliferous Mines Regulation, 1961 were observed:

Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.

Regulation 164 (1B) of MMR, 1961: On the North - 170m Huts & houses, 400KV Centre line HT Power transmission line was passing at about 53m away from the north side of the mine boundary, West - 132 KV Centre line HT Power transmission line was passing at about 69m away from the west side of mine boundary, East - 255m Huts & houses within the danger zone of 300 m from the mine.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

Conclusion:

From the observation and various records collected from the management it can be revealed that-

- i) No sign and impression of deep hole blasting was being observed in the mine.
- ii) Explosive were used in cartridge form.

3. मे० साई बाबा स्टोन वर्क्स

A Prohibitory Order under Section 22(3) of the Mines Act, 1952 for Reg. 106(2)(a)&(3) & Reg. 106(2)(b) of the MMR, 1961, was imposed in the mine, vide letter No. S 29013/वा०क्षे०(3०अ०)/148/2023/सोनभद्र/3021-22, dated 30.11.2023, prohibiting employment in the mine except for rectification of the contraventions subject to certain conditions specified therein.

On the day of Inspection no work was being done in the mine. The size of opencast workings was about 115m (east-west) x 95 m (north-south). No fresh signs and impressions of using machinery or drilling/blasting were observed in the mine. No Sign of deep hole drilling & blasting was observed during the inspection. No HEMM and deep hole drilling & blasting permission were granted from this Directorate.

On the East-132KV Centre line HT Power transmission line passing within the lease hold area on eastern part of the mine, South-West – ITI College situated at 20m from the lease boundary pillar within the danger zone of 300 m from the lease boundary.

During the inspection, following contraventions under the Metalliferous Mines Regulation, 1961 were observed:

Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.

Regulation 164 (1B) of MMR, 1961: On the East - 132KV Centre line HT Power transmission line passing within the lease hold area on eastern part of the mine, South-West - ITI College situated at 20m from the lease boundary pillar within the danger zone of 300 m from the lease boundary.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

Conclusion:

From the observation and various records collected from the management it can be revealed that-

- i) No fresh signs and impressions of using machinery or drilling/blasting were observed in the mine.
- ii) No sign and impression of deep hole blasting was being observed in the mine.

4. मे० माँ कामाख्या स्टोन वर्क्स

A Prohibitory Order under Section 22(3) of the Mines Act, 1952 for Section 17 (1) of Mines Act, 1952 read with Reg. 34(1) of MMR, 1961, Reg. 106(2)(a)&(3) & Reg. 106(2)(b) of the MMR, 1961, was imposed in the mine, vide letter No. S 29013/वा०क्ष०(उ०अ०)/149/2023/सोनभद्र/3010, dated 30.11.2023, prohibiting employment in the mine except for rectification of the contraventions subject to certain conditions specified therein.

On the day of inspection no work was being done in the mine. The size of opencast workings was about 110m (east-west) x 100 m (north-south). No machineries & no work person were deployed in the mine on the day of inspection. No fresh signs and impressions of using machinery or drilling/blasting were observed in the mine. No Sign of deep hole drilling & blasting was observed during the inspection. No HEMM and deep hole drilling & blasting permission were granted from this Directorate.

On the North - 132KV Centre line HT Power transmission line passing at about 16.4m from the pillar, West - 132KV Centre line HT Power transmission line passing at about 10m from the pillar, South - 33KV Centre line HT Power transmission line passing at about 41m from south pillar, North-West - ITI College situated at north-west direction from lease boundary pillar at about 156 m, East - 11KV Centre line HT Power transmission line within the lease hold area within the danger zone of 300 m from the lease boundary.

During the inspection, following contraventions under the Metalliferous Mines Regulation, 1961 were observed:

Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.

Regulation 164 (1B) of MMR, 1961: On the North - 132KV Centre line HT Power transmission line passing at about 16.4m from the pillar, West - 132KV Centre line HT Power transmission line passing at about 10m from the pillar, South - 33KV Centre line HT Power transmission line passing at about 41m from south pillar, North-West - ITI College situated at north-west direction from lease boundary pillar at about 156 m, East - 11KV Centre line HT Power transmission line within the lease hold area within the danger zone of 300 m from the lease boundary.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

Conclusion:

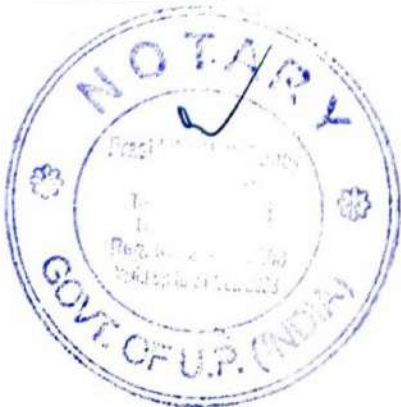
From the observation and various records collected from the management it can be revealed that-

- i) No fresh signs and impressions of using machinery or drilling/blasting were observed in the mine.
- ii) No sign and impression of deep hole blasting was being observed in the mine.

उपरोक्त चारों खदानों पर निरीक्षण के दौरान धात्विक खान विनियम, 1961 के तहत पाये गये उल्लंघनों हेतु प्रबंधनों को उल्लंघन पत्र दिनांक 13.11.2024 को प्रेषित किया गया है (छायाप्रति संलग्न)।

पत्र आपके अवलोकन एवं आवश्यक कार्यवाही हेतु कृपया प्रेषित है।

संलग्नक:- यथोक्त।



भवदीय
Anuman
 13/11/24
 खान सुरक्षा निदेशक
 वाराणसी क्षेत्र, वाराणसी।



ईमेल/डाक द्वारा
ईमेल:- dgmsvaranasi@gmail.com
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भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, गेंदल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002

संख्या S 29018/वा०क्षे०(उ०अं०)/141/2024/2649-10

वाराणसी, दिनांक 13.11.2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

1. मैसर्स कृष्णा माइनिंग वर्क्स, पार्टनर,
श्री मधुसूदन सिंह, पुत्र श्री राम बदन सिंह,
निवासी-हिनाती, थाना-घोरावल,
जिला-सोनभद्र (उत्तर प्रदेश)।
2. मैसर्स कृष्णा माइनिंग वर्क्स, पार्टनर,
श्री दिलीप कुमार केशरी, पुत्र स्व० लक्ष्मण प्रसाद,
निवासी-अयप्पा मन्दिर, बिल्ली मारकुण्डी,
तहसील-रावर्टसगंज, जिला-सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान संख्या (LIN) :- 1805425590

विषय: दिनांक 12.11.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मैसर्स कृष्णा माइनिंग वर्क्स, पार्टनर-श्री मधुसूदन सिंह एवं श्री दिलीप कुमार केशरी की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi., 4771, 4772, 4780, 4782, 4784, 4845, 4815Mi., 4816Mi., 4817Mi., 4818Mi., 4853Mi., 4820Mi., 4810Mi., क्षे० 8.79 -एकड़) के निरीक्षण के संबंध में।

महोदय,

कृपया उपरोक्त के संदर्भ में अधोहस्ताक्षरी के दिनांक 12.11.2024 के उक्त खदान में किये गये निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.

Regulation 164 (1B) of MMR, 1961: On the North - west 260m Huts & Houses and 13KV Centre line HT Power transmission line passing about 55m. East - 180m Huts & Houses, West - 145m Huts & Houses and 132KV Centre line HT Power transmission line passing about 30m. South - thick residential area adjacent of the boundary within the danger zone of 300m from the mine.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a



second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि क 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

ह०/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

जापन संख्या s 29018/वा०क्षे०(उ०अं०)/141/2024/ 2६५)

वाराणसी, दिनांक 13.11.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।



Anuman
13/11/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



ईमेल/आफ द्दारा
ईमेल: dgmavaranaasi@gmail.com
दूरभाष नं: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002

संख्या s 29018/वा०क्षे०(उ०अं०)/206/2024/ 2652

वाराणसी. दिनांक 13.11.2024

प्रेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री राम आसरे अग्रहरी, पुत्र स्व० हरीराम अग्रहरी,
मालिक-बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 5006क, क्षे०-3.400 हे०),
मे० राधे राधे इण्टरप्राइजेज,
निवासी: चूड़ी गली, ओबरा, वाई नं०-3,
परसोई, जनपद-सोनभद्र (उत्तर प्रदेश) - 231219 ।
श्रम पहचान सं०/LIN: 2964780803

विषय: दिनांक 12.11.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मेसर्स राधे राधे इण्टरप्राइजेज, पार्टनर-श्री राम आसरे अग्रहरी, श्री उष्मान अली, श्री अनुपम कुमार सिंह, श्री निखील गर्ग, श्रीमती इन्दू देवी एवं श्रीमती मंजू कुमारी सिंह की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 5006क, क्षे० - 3.400 हे०) के निरीक्षण के संबंध में।

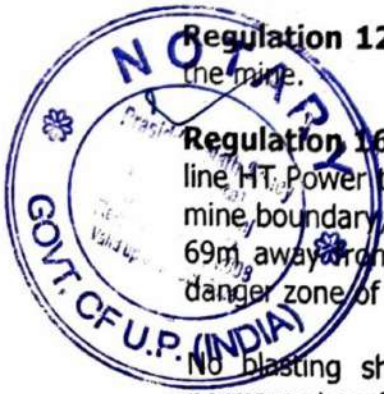
महोदय,

कृपया उपरोक्त के संदर्भ में अधोहस्ताक्षरी के दिनांक 12.11.2024 के उक्त खदान में किये गये निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.

Regulation 164 (1B) of MMR, 1961: On the North - 170m Huts & houses, 400KV Centre line HT Power transmission line was passing at about 53m away from the north side of the mine boundary, West - 132 KV Centre line HT Power transmission line was passing at about 69m away from the west side of mine boundary, East - 255m Huts & houses within the danger zone of 300 m from the mine.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting



is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

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खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

जापन संख्या s 29018/वा०क्षे०(उ०अं०)/206/2024/ 2653

वाराणसी, दिनांक 13.11.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।



Rheumar
13/11/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेस रोड, वाराणसी, उत्तर प्रदेश 221002

संख्या S 29018/वा०क्षे०(उ०अ०)/148/2024/2644-43

वाराणसी दिनांक 13.11.2024

पेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

1. श्रीमती अंजू राय, पत्नी श्री धीरज राय,
मालकिन-बिल्ली मारकुण्डी पत्थर खदान
(आराजी सं० 5414ग, क्षे०-3.43 एकड़),
मे० साई बाबा स्टोन वर्क्स,
निवासिनी: ग्राम-बिल्ली मारकुण्डी, तहसील-ओबरा,
जनपद-सोनभद्र (उत्तर प्रदेश)।
2. श्रीमती शबनम परवीन, पत्नी श्री नीसार अहमद,
मालकिन-बिल्ली मारकुण्डी पत्थर खदान
(आराजी सं० 5414ग, क्षे०-3.43 एकड़),
मे० साई बाबा स्टोन वर्क्स,
निवासिनी: प्रीतनगर, चोपन, तहसील-रावर्टसगंज,
जनपद-सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान संख्या (LIN) :- 1970006186

विषय: दिनांक 12.11.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा
मेसर्स साई बाबा स्टोन वर्क्स, पार्टनर-श्रीमती अंजू राय एवं श्रीमती शबनम परवीन की बिल्ली
मारकुण्डी पत्थर खदान (आराजी सं० 5414ग, क्षे० - 3.43 एकड़) के निरीक्षण के संबंध में।

महोदया,

कृपया उपरोक्त के संदर्भ में अधोहस्ताक्षरी के दिनांक 12.11.2024 के उक्त खदान में किये गये
निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का
उल्लंघन होना पाया गया :

Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.

Regulation 164 (1B) of MMR, 1961: On the East - 132KV Centre line HT Power transmission line passing within the lease hold area on eastern part of the mine, South-West - ITI College situated at 20m from the lease boundary pillar within the danger zone of 300 m from the lease boundary.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in



each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

ह०/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29018/वा०क्षे०(उ०अं०)/148/2024/ 2646

वाराणसी, दिनांक 13.11.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।



Pranav
13/11/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



ईमेल/हाफ द्यात
ईमेल: dgm@varanasi@gov.in
दूरभाष सं.: 0542-2284911



भारत सरकार/Government of India
श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेन रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29018/वा०क्षे०(उ०अं०)/149/2024/ 1642

वाराणसी, दिनांक 13.11.2024

प्रेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्रीमती अंजू राय, पत्नी श्री धीरज राय,
मालकिन -बिल्ली मारकुण्डी पत्थर खदान
(आराजी सं० 5405ख, 5406, 5407क, 5411, क्षे०-3.99 एकड़)
मे० मां कामाख्या स्टोन वर्क्स,
निवासिनी: ग्राम-बिल्ली मारकुण्डी, तहसील-ओबरा, जनपद- सोनभद्र (उ०प्र०)।
श्रम पहचान संख्या/ (LIN) :- 1254309845

विषय: दिनांक 12.11.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मेसर्स मां कामाख्या स्टोन वर्क्स, पार्टनर-श्रीमती अंजू राय की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 5405ख, 5406, 5407क, 5411, क्षे०-3.99 एकड़) के निरीक्षण के संबंध में।

महोदया,

कृपया उपरोक्त के संदर्भ में अधोहस्ताक्षरी के दिनांक 12.11.2024 के उक्त खदान में किये गये निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.

Regulation 164 (1B) of MMR, 1961: On the North - 132KV Centre line HT Power transmission line passing at about 16.4m from the pillar, West - 132KV Centre line HT Power transmission line passing at about 10m from the pillar, South - 33KV Centre line HT Power transmission line passing at about 41m from south pillar, North-West - ITI College situated at north-west direction from lease boundary pillar at about 156 m, East - 11KV Centre line HT Power transmission line within the lease hold area within the danger zone of 300 m from the lease boundary.

No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting



कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 1034 / खनिज / 2023

दिनांक 17/07/2023

मे0 राधे राधे इण्टरप्राइजेज

पता-चोपन बाजार चोपन सोनभद्र

पार्टनर-श्री राम आसरे अग्रहरी पुत्र स्व0 हरीराम अग्रहरी

निवासी चूड़ी गली, ओबरा, वार्ड नं0-3, परसोई,

जनपद-सोनभद्र व अन्य।

कारण बताओ नोटिस

आपके पक्ष में जनपद सोनभद्र के तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-5006क रकबा-3.400 हे0 क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 16.12.2022 से दिनांक 15.12.2032 तक की अवधि के लिए स्वीकृत है।

प्रश्नगत क्षेत्र की जाँच खान निरीक्षक द्वारा दिनांक 17.07.2023 को की गयी। खान निरीक्षक की आख्या दिनांक 17.07.2023 में उल्लिखित है कि- पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र में खनन एवं परिवहन कार्य किया गया है तथा पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर 02 जगहों पर उपखनिज बोल्डर (डोलो स्टोन) का अनियमित आकार के क्षेत्र से ताजा अवैध खनन कर परिवहन किया गया है, जिसका आकलन हैण्ड-हेल्ड जी0पी0एस0 मशीन एवं मापन टेप से किया गया, जो निम्नवत है :-

क्र0 सं0	अवैध खनन क्षेत्र का भू-निर्देशांक,	अवैध खनन का क्षेत्रफल (वर्ग मी0 में)	औसत गहराई (मीटर में)	अवैध खनन एवं परिवहन की मात्रा (घ0मी0)
	24°28'49.63"N, 83°00'53.92"E 24°28'50.70"N, 83°00'54.40"E 24°28'50.28"N, 83°00'54.79"E 24°28'50.80"N, 83°00'55.80"E 24°28'49.90"N, 83°00'55.60"E	969	3.00	2,907.00
2)	24°28'48.10"N, 83°00'54.58"E 24°28'48.08"N, 83°00'55.23"E 24°28'49.00"N, 83°00'56.03"E 24°28'48.16"N, 83°00'56.15"E 24°28'47.38"N, 83°00'56.12"E 24°28'47.12"N, 83°00'55.72"E 24°28'47.30"N, 83°00'55.00"E	1369	6.00	8,214.00
			कुल मात्रा-	11,121.00

इस प्रकार आप द्वारा उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम-3 का उल्लंघन किया गया है, जो दण्डनीय अपराध है।

उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 में नियम-3 का उल्लंघन पाये जाने पर नियम-58 में निम्नवत् प्राविधान है:-

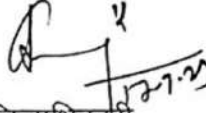
"58- जो कोई नियम-3 का उपबन्धों का उल्लंघन करे व दोष सिद्ध हो जाने पर दोनो में से किसी प्रकार के कारावास के दण्ड से दण्डनीय होगा, जो पाँच वर्ष तक हो सकता है अथवा अर्थदण्ड से दण्डनीय होगा, जो प्रति हेक्टेयर क्षेत्र के लिए अन्धून दो लाख

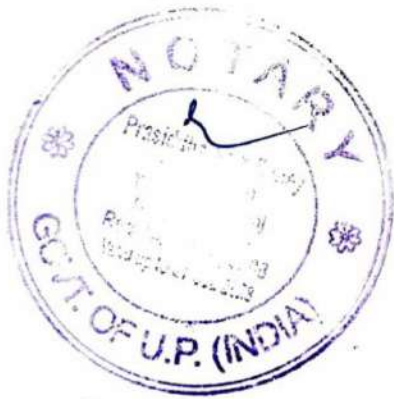
५.

रूपये अथवा अधिकतम पाँच लाख रूपये तक हो सकता है अथवा दोनो दण्डों से दण्डनीय होगा।"

आप द्वारा किये गये अवैध खनन मात्रा 11,121 घन मी० बोल्टर पर रू० 125/- प्रति घन मी० की दर से रायल्टी रू० 13,90,125/-, खनिमुख मूल्य रू० 69,50,625/- एवं नियम-58 के अन्तर्गत अर्थदण्ड रू० 5,00,000/- अर्थात् कुल रू० 88,40,750/- (रूपये अठ्ठासी लाख चालीस हजार सात सौ पचास) मात्र देय होता है।

अतः आपको निर्देशित किया जाता है कि 07 दिवस के अन्दर उपरोक्त कृत्य के सम्बन्ध में अपना स्पष्टीकरण प्रस्तुत करें कि क्यों न उक्त धनराशि आरोपित कर दी जाय। यदि निर्धारित समयावधि में आपका संतोषजनक उत्तर प्राप्त नहीं होता है तो, यह मानते हुए कि इस सम्बन्ध में आपको कुछ नहीं कहना है, तदनुसार एक पक्षीय रूप से निर्णय लेते हुए उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के संगत प्राविधानों के तहत कार्यवाही की जायेगी।


जिलाधिकारी,
०/८ सोनभद्र।



बिमा नही/NOT INSURED

RU ७६६५८८०२७ ¹⁰³⁴ IN
लगाये गये टिकटों का मूल्य रु० - पै०
Amount of Stamps affixed Rs. 27 P.
एक रजिस्ट्री प्राप्त किया
Received a Registered
पाने वाले का नाम श्री - रवी तुण्डरप्रसाद
Address to चौपन खेत

तारीख मोहर
एफ.ओ. न०. 231216-01-02

पाने वाले अधिकारी का नाम
Signature of Receiving officer
२०-२-२३

Neutral Citation No. - 2023:AHC:220890-DB

Court No. - 3

Case :- WRIT - C No. - 25010 of 2023

Petitioner :- M/S Radhey Radhey Enterprises

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Devbrat Mukherjee

Counsel for Respondent :- C.S.C.

Hon'ble Siddhartha Varma,J.

Hon'ble Shekhar B. Saraf,J.

1. It has been submitted that by the learned counsel for the petitioner that his case is squarely covered by the order which has been passed today by this Court in Writ - C No. 25003 of 2023 (Maa Vindhya Stone Crusher Company vs. State of U.P. and another).

2. Learned counsel for the petitioner states that in this case also by an order of the Court dated 8.8.2023 the petitioner had to submit its reply to the show cause notice. He submits that when the order was passed the petitioner had approached the District Magistrate on 14.8.2023 to give its reply but on that date the reply was not accepted and in fact the petitioner was handed over the impugned order dated 14.8.2023 by which penalty was imposed and the same was adjusted with the security amount deposited earlier by the petitioner.

3. Learned counsel for the petitioner submits that the enquiry as was conducted by the District Magistrate was not at all a valid one as no opportunity of hearing was granted to the petitioner and, therefore, the order impugned deserves to be set aside.

4. Learned Standing Counsel in this case also, supported the order passed by the District Magistrate and submitted that even if the



reply of the petitioner was not considered, the order was absolutely correct and should be kept intact.

5. Having heard the learned counsel for the petitioner and the learned Standing Counsel, we are of the view that not only have the principles of natural justice been violated but also the order dated 8.8.2023 of this Court was disregarded.

6. Under such circumstances, the order dated 14.8.2023 passed by the District Magistrate, Sonbhadra, is set aside. The writ petition is **allowed.** *The Magistrate*

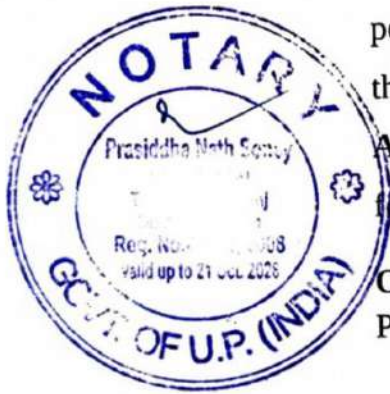
7. The petitioner may now submit his reply afresh within a period of one week and, thereafter, it be provided a personal hearing. The District Magistrate, may after considering the reply of the petitioner, within the next one month adjudicate the issues as had been raised in the show cause notice.

8. It is, however, made clear that while considering the reply of the petitioner, i.e. at the time of enquiring into the allegations made in the show cause notice, the principles as have laid down in **2017 (1) ADJ 240 : Ranveer Singh vs. State of U.P. and 7 others** shall be followed in their entirety.

Order Date :- 21.11.2023

PK

(Shekhar B. Saraf,J.) (Siddhartha Varma,J.)





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172591/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 22/12/2022

To,

M/s

MS RADHE RADHE ENTERPRISES .

Araji no 5006Ka, Billi Markundi, Obra,
Sonbhadra,SONBHADRA,231219

Application Id-
19019968

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS RADHE RADHE ENTERPRISES** located at **Araji no 5006Ka, Billi Markundi, Obra, Sonbhadra,SONBHADRA,231219**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS RADHE RADHE ENTERPRISES granted for the period from 22/12/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone Gitti/Boulder (Dolo stone)	112000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1 KLD	Septic Tank	Soak Pit

- (ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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- (iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Gitti/Boulder Dolostone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-



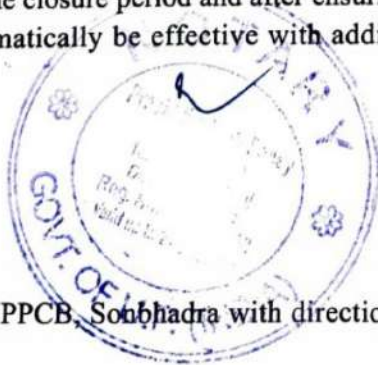
- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone Gitti/Boulder (Dolo stone)-1,12,000 Cu Meter/Year by opencast and semi mechanized mining in 3.40 hectare leased area at Araji No. 5006 Ka, Village- Billi Markundi, Tehsil- Obra, District- Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) EC identification no. EC Identification No. EC22B000UP110102 dated 14.12.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone Gitti/Boulder (Dolo stone).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone Gitti/Boulder (Dolo stone) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone Gitti/Boulder (Dolo stone) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.



**RAJENDRA
SINGH**

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.22 21:39:30
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA
SINGH

Digitally signed by
RAJENDRA SINGH
Date: 2022.12.22 21:39:45
+05'30'

Chief Environmental Officer (circle-2)





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185739/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 17/06/2023

To,

M/s

SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)

GATA NO.

4823,4821,4814,4847,4848,4849,4850,4851,4860MI,4771,4772,4780,4782,
4784,4845,4815MI,4816MI,4817MI,4818MI,4853M AND 4820MI
AREA-8.79 Acres,VILL. BILLI MARKUNDI, TEHSIL-OBRA
DISTRICT-SONBHADRA(U.P.)

Application Id-
21472029

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)** located at **G A T A N O . 4823,4821,4814,4847,4848,4849,4850,4851,4860MI,4771,4772,4780,4782,4784,4845,4815MI,4816MI,4817MI,4818MI,4853M AND 4820MI AREA-8.79 Acres,VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA(U.P.)** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI KRISHNA MINING WORKS(DOLOSTONE MINING)** granted for the period from **17/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Khanda, Boulder (Dolo stone)	100000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Khanda, Boulder (Dolo stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone
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	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

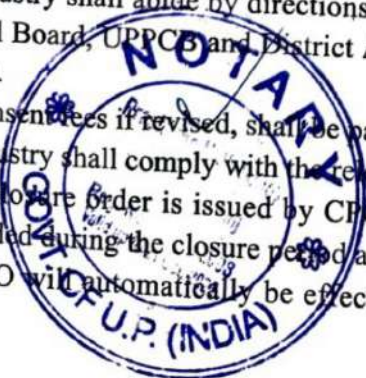
1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.



11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Khanda, Boulder (Dolo stone)- 100000 Cu meter/year by opencast and semi mechanized mining in 8.79 Acres area at GATA NO. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860MI, 4771, 4772, 4780, 4782, 4784, 4845, 4815MI, 4816MI, 4817MI, 4818MI, 4853M AND 4820MI VILL. BILLI MARKUNDI, TEHSIL-OBRA DISTRICT-SONBHADRA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide Letter No. 21/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Khanda, Boulder (Dolo stone).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Khanda, Boulder (Dolo stone) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Khanda, Boulder (Dolo stone) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation



Order.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2023.06.17 23:00:30 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
Digitally signed by RAJENDRA
SINGH
Date: 2023.06.17 23:00:44 +05'30'

Chief Environmental Officer (circle-2)





403
मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |





UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118731/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
1

Dated : 19/05/2021

To ,

Shri ANJU RAI
M/s SAI BABA STONE WORKS(Dolostone Mining)
ARAZI NO. 5414GA, AREA-3.43ACRES, VILL. BILLI MARKUNDI, POST-OBRA, TEH.
OBRA, DISTRICT-SONBHADRA(U.P.)
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SAI BABA STONE WORKS(Dolostone Mining)

Reference Application No. 11010704

Dated : 19/05/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SAI BABA STONE WORKS(Dolostone Mining). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 11/03/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ajay Kumar
Sharma

Digitally signed by
Ajay Kumar Sharr
Date: 2021.05.19
13:24:34 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Ajay Kumar
Sharma

Digitally signed by Ajay Kum
Sharma
Date: 2021.05.19 13:24:49

Chief Environmental Officer (circle-2)

Dated : 19/05/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-30000 Cu Meter/Year .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of dolo Stone .			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



1. This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gata No. 5414 Ga, Village-Billi Markudi, Tehsil-Obra, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 18/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .



**Ajay Kumar
Sharma**

Digitally signed by Aja
Kumar Sharma
Date: 2021.05.19
13:25:05 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 120716/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2021

Dated : 19/05/2021

To ,

Shri ANJU RAI
 M/s SAI BABA STONE WORKS(Dolostone Mining)
 ARAZI NO. 5414GA, AREA-3.43ACRES, VILL. BILLI MARKUNDI, POST-OBRA, TEH.
 OBRA, DISTRICT-SONBHADRA(U.P.)
 SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SAI BABA STONE WORKS(Dolostone Mining)

Reference Application No :11275475

Dated :19/05/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SAI BABA STONE WORKS(Dolostone Mining) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 11/03/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**Ajay
Kumar
Sharma**

Digitally signed
by Ajay Kumar
Sharma
Date: 2021.05.19
13:17:55 +05'30

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.



Ajay Kumar Sharma

Digitally signed by Ajay Kumar
Sharma
Date: 2021.05.19 13:18:24 +05'

Chief Environmental Officer (circle-2)

Annexure to Consent issued to M/s.SAI BABA STONE WORKS(Dolostone Mining) vide

Consent Order No. 11275475/ Water

Dated : 19/05/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-30000 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard

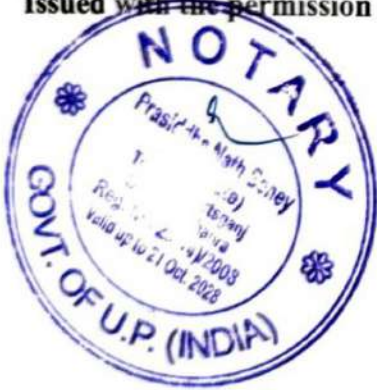
5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



1. This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gata No. 5414 Ga, Village-Billi Markudi, Tehsil-Obra, District-Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 18/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Rain water harvesting system shall be provided to recharge the ground water.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
10. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
11. Washing process of minerals shall not be permitted.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .



**Ajay Kumar
Sharma**

Digitally signed by Ajay
Sharma
Date: 2021.05.19 13:18:4:
+05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
120713/UPPCB/Sonebhadra(UPPCBRO)/CTO/w
ater/SONBHADRA/2021

Dated : 19/05/2021

To ,

Shri ANJU RAI
 M/s MAA KAMAKHYA STONE WORKS(Dolostone Mining)
 ARAZI NO. 5405KHA,5406,5407KA AND 5411, AREA-3.99 ACRES, VILL. BILLI
 MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)-231219
 SONBHADRA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MAA KAMAKHYA STONE WORKS(Dolostone Mining)

Reference Application No :11275370

Dated :19/05/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MAA KAMAKHYA STONE WORKS(Dolostone Mining) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 11/03/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ajay Kumar Digitally signed by
Sharma Ajay Kumar Sharr
 Date: 2021.05.19
 13:14:57 +05'30'



For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent)

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Ajay Kumar Sharma Digitally signed by Ajay Kumar
 Sharma
 Date: 2021.05.19 13:15:16 +05'
Chief Environmental Officer (circle-2)

411
U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MAA KAMAKHYA STONE WORKS(Dolostone Mining) vide

Consent Order No. 11275370/ Water

Dated : 19/05/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-30000 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



1. This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gate No. 5405 Kha, 5406, 5407 Ka & 5411 Village-Billi Markundi, Tehsil-Obra, District-Sonebhadra, Uttar Pradesh.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 16/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Rain water harvesting system shall be provided to recharge the ground water.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. The domestic effluent shall be treated through septic tank/soak pit or mobile toilet. Industry shall maintain ZLD.
10. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
11. Washing process of minerals shall not be permitted.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**Ajay Kumar
Sharma**

Digitally signed by
Ajay Kumar Sharma
Date: 2021.05.19

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)





UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
118730/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/202
1

Dated : 19/05/2021

To ,

Shri ANJU RAI
M/s MAA KAMAKHYA STONE WORKS(Dolostone Mining)
ARAZI NO. 5405KHA,5406,5407KA AND 5411, AREA-3.99 ACRES, VILL. BILLI
MARKUNDI, POST-OBRA, TEH. OBRA, DISTRICT-SONBHADRA(U.P.)-231219
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MAA KAMAKHYA STONE WORKS(Dolostone Mining)

Reference Application No. 11010692

Dated : 19/05/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MAA KAMAKHYA STONE WORKS(Dolostone Mining). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 11/03/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**Ajay Kumar
Sharma**

Digitally signed by
Ajay Kumar Sharr
Date: 2021.05.19
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For and on behalf of U.P. Pollution Control Board

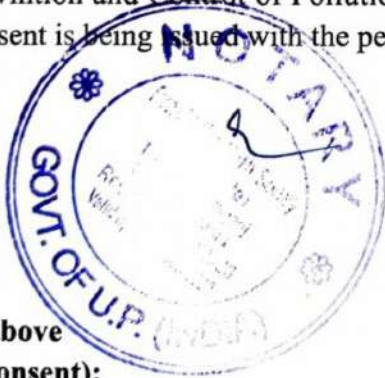
Chief Environmental Officer (circle-2)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Sonhadra with direction to send the compliance report of CTO conditions on quarterly basis.

**Ajay Kumar
Sharma
Chief Environmental Officer (circle-2)**

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Sharma
Date: 2021.05.19 13:21:55 +05'



Dated : 19/05/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dolo Stone-30000 Cu Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Dust emission during manual mining, transportation and loading/unloading of dolo Stone .			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions



1. This consent is valid for production of Dolo Stone-30000 Cu Meter/Year by opencast and semi mechanized mining in 3.43 Acres leased area at Gate No. 5405 Kha, 5406, 5407 Ka & 5411 Village-Billi Markundi, Tehsil-Obra, District-Sonebhadra, Uttar Pradesh.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 16/Parya/DEIAA/SBR/2016 dated 18.05.2016 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of dolo stone.
6. The transportation of the materials and blasting shall be limited to day hours time only.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
9. All trucks, tractors used in transportation of dolo stone shall be covered by canvas sheet to prevent dust emission.
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .



**Ajay Kumar
Sharma**

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Kumar Sharma
Date: 2021.05.19 13:22:0
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For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)